

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 635 of 2020**

**IN THE MATTER OF:**

**Bank of Baroda**

**....Appellant**

**Vs.**

**Sri Munisuvrata Agri International Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Pankaj Vivek, Advocate.**

**For Respondents: Mr. Vikas Sethi, Advocate for R-1.**

**Mr. Soumya Dutta, Mr. Shailendra Jain and  
Ms. Manju Bhuteria, Advocates for R-2.**

**O R D E R**  
**(Virtual Mode)**

**07.10.2020:** The Learned Counsel for the Appellant submits that he has received Reply of the Respondent yesterday only, therefore, he is seeking further time to file the Rejoinder. Allowed to file the same within ten days.

Let the Appeal be fixed on **05<sup>th</sup> November, 2020.**

[Justice Jarat Kumar Jain]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical))

*sa/md*